

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 23-01-2020

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/149/2016
NAME OF THE PETITIONER(S) : C PONMALAR
NAME OF THE RESPONDENT(S) : LEATHER EXPORTS HOUSE INDIA PVT LTD & 3
ORS
UNDER SECTION : SEC 397/398 OF CA 1956

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

Mohammed Umar-k
for B. Dhanaraj

Counsel for RS, 2(a), 2(b) &
2(d)

[Signature]

2) for KSR & Co.
Dr. K.S. Ravichandran P.C.S.
M.K. Preethe Adv.
C-Hanishah. Adv.

for
Petitioner.

[Signature]

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ORDER

Learned Counsel for the Petitioner as well as Learned Counsel for R2(a), R2(b), R2(d) and R3 are present. None appears for R2(c) viz., Ms. N. Vadivuwithi. It is represented by Counsel for the above Respondents that reply to the Petition has been duly filed. In relation to the same, Learned Counsel for the Petitioner seeks time to file rejoinder. Let the rejoinder be filed within three weeks from today. Further the Petitioner is also directed to file additional copies of the petition as two sets are not available on the records for reference to each of the Members. Let two copies of the same be filed along with the amended cause title duly incorporated pursuant to the order passed by this Tribunal on 19.01.2017. Post this matter on **28.02.2020**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)